

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 3824

TO BE ANSWERED ON MARCH 18, 2021

IRREGULARITIES IN HYDERABAD METRO RAIL

NO. 3824. SHRI ANUMULA REVANTH REDDY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding any ongoing irregularities in the Hyderabad metro rail project;**
- (b) if so, the details thereof including the action taken thereon;**
- (c) whether it is true that the Concessionaire, in collusion with the State Government has unlawfully increased the fare by more than double, and yet, received and misappropriated a large proportion of the Viability Gap Funding (VGF) by the Union Government;**
- (d) whether the Concessionaire was allowed to unlawfully misappropriate large unearned gains, by not enforcing article 41 of the Concession Agreement; and**
- (e) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (e): Hyderabad Metro Project is a State Government initiative under Public Private Partnership with Viability Gap Funding from Ministry of Finance, Government of India and was initially sanctioned under The Andhra Pradesh Municipal Tramways (Construction, Operation and Maintenance) Act 2008. Subsequently, the project was brought under The Metro Railways (Operation and Maintenance) Act, 2002 to bring uniformity of standards as well as safety certification by Commission of Railway Safety in respect of Metro Rail Projects. Hyderabad Metro Rail Limited has informed that fares have been fixed by Metro Rail Administration of Hyderabad Metro Rail Project in accordance with the provisions contained in The Metro Railways (Operation and Maintenance) Act, 2002. Hyderabad Metro Rail Limited has further informed that they have not received any complaints regarding any ongoing scam or corruption or misappropriation in Hyderabad Metro Rail Project.
